

Government of India  
Ministry of Finance  
Department of Revenue

**RAJYA SABHA**

**UN-STARRED QUESTION NO. 1850**

**ANSWERED ON-16.12.2025**

**Unified refund mechanism for export incentives**

1850 Shri Rajinder Gupta:

Will the Minister of Finance be pleased to state:

- (a) whether the Government is considering a 'One Shipping Bill – One Refund' mechanism for all export incentives, including Duty Drawback, Remission of Duties and Taxes on Exported Products (RoDTEP), Rebate of State and Central Taxes and Levies (RoSCTL) and IGST refunds, to enable direct bank transfers and reduce compliance delays;
- (b) if so, the details of the proposed processes and timelines for implementation;
- (c) if not, the reasons therefor;
- (d) the challenges in harmonising fragmented claim procedures across schemes; and
- (e) the proposed measures to be taken to streamline refunds and enhance exporter competitiveness amid global trade uncertainties?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

- (a) Claims of export incentives like Duty Drawback, Remission of Duties and Taxes on Exported Products (RoDTEP), Rebate of Sate and Central Taxes and Levies (RoSCTL) and IGST refunds are processed on the single Shipping Bill. The export incentives of Duty Drawback and IGST refund are paid in cash and are directly credited to the bank account of the exporters after 'Let Export Order' is given. In case of RoDTEP and RoSCTL, incentive are given in form of credit after goods are exported. To utilise credit, e-scrips are generated by exporter themselves.
- (b) & (c) not applicable in view of (a).
- (d) The claim procedure is only on the basis of single Shipping Bill.
- (e) Refund process in Customs has been made online.

\*\*\*\*\*